

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

CA No. 282/1996

Date of Order: 4.11.2003

Awadhesh Kumar, Applicant.

- By Advocate Shri S. Kumar.

Vs.-

Union of India & Ors. Respondents.

- By Advocate Shri V.M.K. Sinha (Sr. Standing Counsel)

C O R A M

HON'BLE MR. JUSTICE B.N. SINGH NEELAM, ... VICE-CHAIRMAN

HON'BLE MR. MANTRESHWAR JHA, MEMBER(A)

O R D E R

(Dictated in Court)

By Justice B.N.Singh Neelam, VC:-

At the very outset, the learned counsel for the applicant has submitted that he does not want to press this CA so filed. It is submitted that as the same is disposed of as not pressed, liberty may be given as to file representation before the concerned respondents for consideration. The other-side lawyer Shri V.M.K.Sinha, Sr. Standing Counsel is present.

2. Since the learned counsel for the applicant himself does not want to press the matter, this CA stands disposed of as not pressed. It is for the applicant to decide, if so advised, as to file representation before the concerned respondents.

(MANTRESHWAR JHA)
MEMBER(A)

SRK/

(B.N. SINGH NEELAM)
VICE-CHAIRMAN